

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 166 of 2020

(Under Section 18(1) read with Sections 14 & 15, of National Green
Tribunal Act 2010)

IN THE MATTER OF:

Irugu Ramesh

... **APPLICANT**

-VS-

1. UNION OF INDIA

Rep. by its Secretary to Government
Ministry of Environment and Forests & Climate Change
& 4 Others.

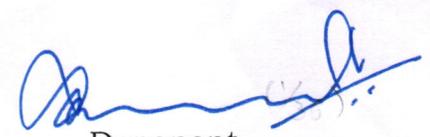
... **RESPONDENTS**

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Date: 10.07.2021


Attestor
Administrative Officer
Collector's Office, Nellore
Sri Potti Sriramulu Nellore District


Deponent
DISTRICT COLLECTOR
SPSR NELLORE DISTRICT.

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SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 166 of 2020

(Under Section 18(1) read with Sections 14 & 15, of National Green
Tribunal Act 2010)

IN THE MATTER OF:

Irugu Ramesh
S/o. Late.Mr. Danavaiah
4th Cross Street, Rayal Nagar
Tirupathi – 517 501.
Rameshirugu22@gmail.com
Mobile No.9492660239

... **APPLICANT**

VERSUS

1. UNION OF INDIA

Rep. by its Secretary to Government
Ministry of Environment and Forests & Climate Change,
New Delhi – 110 003. Email: secy-moef@nic.in Ph: 011-24695265

2. STATE OF ANDHRA PRADESH

Represented by its Chief Secretary to Government
Environment, Forest, Science & Technology Dept.
4th Block, Ground Floor, Room No.268
A.P. Secretariat Office, Penumaka-Amaravathi Road,
Velagapudi, Andhra Pradesh – 524 001.
Email: splcs_efst@ap.gov.in Ph: +91 863 2444438

3. THE COLLECTOR & DISTRICT MAGISTRATE CUM CHAIRMAN

Pulicat ESZ Monitoring Committee
SPSR Nellore District, Nellore – 524 001.
Email: nlr@ap.gov.in, Ph: 0861 – 2331999

4. THE REVENUE DIVISIONAL OFFICER

Naidupet Division, Nellore District
Mail: nptrdo@gmail.com, Ph: 9963474102

5. M/S.LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PVT. LTD.,

Rep. by its Managing Director Mr.K.J. Suwresh
No.171, 'L' Street, Dream Meadows, Kundalahalli
Doddanekkundi, Bengaluru – 560 037.

... **RESPONDENTS**

COUNTER AFFIDAVIT FILED BY THE 3RD RESPONDENT

I, Sri K.V.N.Chakradhar Babu,I.A.S.,S/o Sri K Bhaskar Rao, Hindu,
aged about 37 years, holding the post of Collector & District Magistrate,
Sri Potti Sriramulu Nellore District, Andhra Pradesh, do hereby solemnly
affirm and sincerely state as follows:

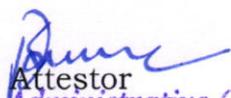

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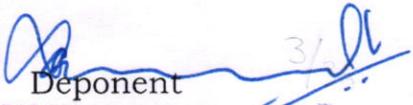

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DISTRICT COLLECTOR
SPSR NELLORE DISTRICT,

1. I am the 3rd Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 & 2 of the affidavit is not related to this respondent and hence there is no remark.
4. With regard to the averment made in Paragraph 3 of the affidavit is denied as false. It is submitted that one Dodla Seshareddy, Managing Director, Dodla Enterprises Pvt Ltd has filed an application before the Revenue Divisional Officer, Naidupet, the 4th respondent in the above application, requesting for grant of permission for conversion of the land measuring Acs. 13.15 cents in Sy No 200/2 & 200/6 of Tadakandriga Village of Tada Mandal from agriculture land to non agriculture purpose in terms of the A.P Agriculture land (Conversion for non-Agriculture purpose) Act 2006(**Annexure 1**). The application was referred to the Tahsildar, Tada for enquiry and submission of report.

The Tahsildar, Tada who enquired into the application, submitted his report in Rc B. 643/2016, dt. 20.12.2016(**Annexure 2**) According to the report, the land applied for is classified as agricultural dry land and the applicant is having title over the land and finally recommended for grant of permission to the applicant for conversion of the land into non agriculture purpose.

It is submitted that thereupon, the applicant has remitted an amount of Rs. 29,58,750/-(**Annexure 3**) towards conversion fee @ 9% of the Basic Value of the land in the Sub-treasury, Sullurupet. Basing on the recommendations of the Tahsildar, Tada on the application of one Dodla Seshareddy and on payment of conversion tax of Rs. 29,58,750/- by the applicant, the Revenue Divisional Officer, Naidupeta has accorded permission vide proceedings D.Dis (B4) 37/2017 dt. 4.2.2017(**Annexure 4**)


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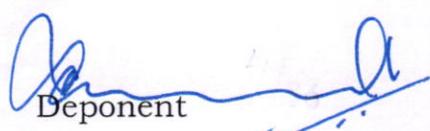

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SPSR NELLORE DISTRICT.

for conversion of the applied land into non agriculture purpose on the following terms and conditions U/s 5 of A.P Agriculture land (Conversion for non-agriculture purposes) Act No. 3 of 2006.

- a) The grant of permission cannot be construed that the contents of the application are ratified or confirmed by the authorities under Act.
- b) The permission confirms that the conversion fee has been paid under Act in respect of the above Agricultural Lands for the limited purpose of conversion into non-agricultural purpose.
- c) It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.

5. With regard to the averments made in paragraph 4 of the affidavit is denied as false. It is submitted that the Revenue Divisonal Officer, Naidupeta has accorded permission only for conversion of the land into non agricultural use. The term 'non agricultural use' connotes that other than agricultural use, it may be industrial or Commercial or residential purpose. The competent authority, on receipt of application and conversion tax, get it enquired whether the land is Patta land, whether there are any objections from the adjoining ryots if the said conversion will affect the interests of them for peaceful and convenient enjoyment of their lands and whether there are any interests of the Government on the land and finally accords either permission or rejects the application. After obtaining the conversion permission, the applicant has to get other required permissions from the competent authorities for physical conversion of the land according to the nature of conversion i.e, Commercial Industrial or Residential. The conversion permission accorded by the 4th respondent is only a pre-requisite for obtaining all other permissions, approvals or licenses, but not final or absolute. This permission is required to put to use of any private agricultural land into non agriculture use since it is the look after of the Government to verify whether such conversion is detrimental to the interests of adjoining ryots.


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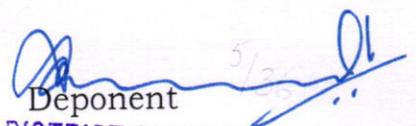
And also to prevent conversion of any prohibited classifications like Government lands, water bodies, communal lands etc. Similarly violation of any conditions in assigned/alienated lands would also be verified.

6. With regard to the averment made in Paragraph 1 of the grounds is denied as false. It is submitted that the Revenue Divisional Officer, Naidupeta has accorded permission for conversion of the land use to non agricultural purpose, but not for any specific developmental activity. The order of the 4th respondent itself speak about the same. After getting permission, the applicant may convert the land to either commercial, industrial, residential use according to their plan. This respondent has no business to go deep into the detailed project reports and its implications or complications. It is the look out of the department concerned. It is further submitted that the Government by its notification, not prohibited all non agricultural activities in the Eco-sensitive Zone. There are some regulated activities and permitted activities. The person, who obtained conversion permission, has to obtain all other requisite permissions from the other departments and local self governing bodies to put the land for actual and physical conversion of the land.

7. With regard to the averment made in Paragraph 2 the grounds are denied as false. It is submitted that the contention of the applicant is not correct. The applicant seems to be with an opinion that the respondent are solely responsible for conversion of the land. It is totally false and uninformed. As explained supra, the permission accorded by the respondent is only a mere prerequisite and it relates to the land use only. The 4th respondent is not the sole authority nor the permission accorded is final or absolute for taking up any physical activities on the land.

It is moreover submitted that the permission was granted on 4.2.2017, by that time, no instructions have been received from the Department of Wild Life restricting issue of any permissions for conversion of land use in the said area. Though the notification was


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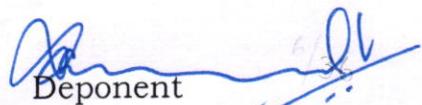
issued on 26.6.2015 no specific instructions were received by the respondent. It is only on 14.3.2017, (**Annexure 5**) the Divisional Forest Officer, Wild Life, Sullurupet communicated the instructions not to grant any permissions for conversion of land use without prior intimation and clearance from the Wild Life Department in the notified area of Eco-Sensitive Zone. From the date onwards, no further permissions were accorded and in fact, the applications pending on the said date were all rejected.

8. With regard to the averments made in Paragraph 3 of the grounds are denied as false. It is submitted that the respondent has followed the procedure while according permission in the case as laid down and stipulated under the provision of the Andhra Pradesh Agricultural land (conversion for non-agriculture purpose) Act, 2006. It is submitted that there are no violations in according the said permission as the said notification has not prohibited all activities in the area and the respondent has not accorded permission for any specific activity that is prohibited under the notification.

It is further submitted that there is provision in the said act under section-8 that any person aggrieved by an order of the Revenue Divisional Officer may file an appeal before the District Collector within 60 days of receipt of such order by the applicant. The petitioner can file appeal / complaint before the competent authority for cancellation of the said orders.

9. With regard to the averment made in Paragraph 4 of the grounds are denied as false. It is submitted that the applicant has referred to the orders of the Hon'ble Tribunal in Application 1 No. 216/2015 dated: 2.8.2016 in which the Hon'ble Tribunal had set aside the GOMs No. 21 dated: 28.2.2015 and GOMs No. 40 dated: 22.5.2015 passed by the Government of Andhra Pradesh allotting lands for the purpose of establishment of Medical College and Super Speciality hospital and for a


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High Precision and CNC Machine Manufacturing Project as they were within the limits of Eco-Sensitive Zone, that inspite of passing the said order, the fourth respondent had proceeded to pass the order on 4.2.2017 ignoring the notification of the first respondent.

10. It is submitted that this ground is baseless. The GOMs No. 21 dated: 28.2.2015 was issued by the State Government of Andhra Pradesh permitting the APIIC for allotment of Acs. 25.00 cents of land in APIIC layout at Industrial Corridor, Pudi Village to M/s GVK EMRI for establishment of Medical College and Super Speciality Hospital. The another GOMs No. 40 dt. 22.5.2015 was issued permitting the APIIC for allotment of Acs. 20.00 cents of land in land No. 2 at Industrial corridor, Pudi village to M/s GROB Machine Tools India Pvt Ltd for establishment of High Precision & Sophisticated CNC Machines Mfg unit.

11. It is submitted that the Hon'ble National Green Tribunal, Southern Zone, Chennai vide order dated: 2.8.2016 in Application No. 216 of 2015 (SZ) issued direction that the purpose of which the allotments made under the said GOs shall not be implemented since they are prohibited activities under Eco-Sensitive Zone Notification dated: 26.6.2015 of MoEF & CC and consequently, there shall be an order of injunction against the respondents 1 to 5 from permitting any such prohibited activities within the Eco-Sensitive Zone and the said impugned GOs shall not be given effect to. However, the Hon'ble Tribunal made it clear that it will be always open to the Government to allot the sites by issuing fresh GO for any permissible activities under Eco-Sensitive Zone Notification.

12. It is submitted that the respondent submits that the Hon'ble Tribunal, in the above stated order, observed that the activities mentioned in the said GOs are prohibited activities under the Eco-Sensitive Zone notification and ordered not to implement the GOs. Whereas, the orders issued by the 4th respondent are neither for allotment of land nor permitting any such prohibited activity. It is submitted that the 4th respondent has issued the orders permitting the applicant to convert the land use from agriculture purpose to non-


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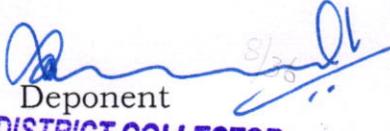

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SPSR NELLORE DISTRICT.

agricultural purpose. The Eco-Sensitive Zone Notification not prohibited all activities in the zone. It allowed certain permitted activities. The Hon'ble Tribunal made it clear in the said orders that it will be always open to the Government to allot the sites by issuing fresh GOs for any permissible activities under Eco-Sensitive Zone Notification. Hence, this respondent submit that there is no direct similarity between the GOs and the orders issued by the 4th respondent. Copies of the GOMs 21 dt. 28.2/2015 and GOMs 40 dated. 25.5.2015 are submitted herewith for kind perusal of the Hon'ble Tribunal **(Annexure-6)**

13. It is submitted that in view of the circumstances explained above, this respondent submits that there are no violations of law by the respondents. It is further submitted that the order dated: 4.2.2017 of the 4th respondent is, only a permission to convert land use for any Non Agricultural use but not for a specific purpose. The orders not specified the activity to be undertaken in the area, prohibited, regulated or permitted under the notification. However the petitioner is still at liberty to challenge these orders with the appellate authority i.e., the 3rd respondent.

14. It is submitted that, the Government of India, have published notification vide Gazette No1365 dated 26.06.2015. Published the extent and boundaries of Eco Sensitive Zone (ESZ), in its Gazette, and a monitoring committee is constituted with six members headed by the District Collector as the chairman of the said committee. As per the guidelines issued in the notification, a meeting has been conveyed on 15.06.2017 and it was discussed at length about activities relating to Tourism etc, in Eco Sensitive Zone. In the meeting, it is decided to conduct further meeting with monitoring committee to finalize the works to be taken up under permissible category. The Divisional Forest Officer, Sullurpeta, has already initiated steps in this regard, a copy of the Gazette notification, Minutes of meetings held on 15.06.2017, 18.07.2017, 13.11.2017, 12.03.2018, and 03.09.2020 are here with enclosed for kind perusal**(Annexure-6)**. Without the monitoring committee's approval no permissions were accorded in the ESZ area and


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all the pending applications were also rejected. The applicant is concerned on construction activity going on in the land and prayed the Hon'ble Tribunal to stop further activities other than permissible activities in the lands concerned.

15. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No.166 of the 2020 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Nellore,
Andhra Pradesh on this the
10th day of July, 2021 and
signed his name in presence


Deponent
DISTRICT COLLECTOR
SPSR NELLORE DISTRICT.

Before Me


Attestor
Administrative Officer
Collector's Office, Nellore
Sri Potti Sriramulu Nellore District

**THE ANDHRA PRADESH AGRICULTURAL
LAND (CONVERSION FOR
NON-AGRICULTURAL PURPOSES) ACT, 2006**

Received the assent of the Governor on the 30th December, 2005 and the said assent is hereby first published on the 2nd January, 2006 in the Andhra Pradesh Gazette for general information:

[Act No. 3 of 2006]

An Act to Regulate the Conversion of Agricultural Land to Non-Agricultural Purposes and For Matters Connected Therewith or incidental There to and to Repeal the Andhra Pradesh Non-Agricultural Lands Assessment Act, 1963

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth year of the Republic of India as follows:

1. Short title, extent and commencement:—

- (1) This Act may be called the Andhra Pradesh Agricultural Land (Conversion for Non-Agricultural Purposes) Act, 2006.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the Government may, by Notification, appoint.

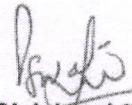
2. Definitions:—

In this Act unless the context otherwise requires,—

- (a) Agriculture means—
 - (i) the raising of any crop or garden produce; or
 - (ii) the raising of orchards; or
 - (iii) the raising of pasture; or
 - (iv) Hay-ricks;
- (b) "Agriculture lands" means lands used for agriculture;
- (c) "Conversion" means change of land use from agricultural to non-agricultural purposes;
- (d) "Non-agricultural land" means land other than Agricultural land;
- (e) "Government" means the State Government of Andhra Pradesh;
- (f) "Collector" means the District Collector in whose jurisdiction the agricultural land for which conversion is applied for is situated and situated.

* Come into force 2-1-2006 vide G.O.Ms No. 193 Revenue (L.R), dt. 17-2-2006

// Attested //


Revenue Divisional Officer
Naidupet

S. 3]

A.P. AGRICULTURAL LAND (CONVERSION FOR
NON-AGRICULTURAL PURPOSES) ACT, 2006

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- includes Joint Collector or any other officer not below the rank of the Joint Collector authorized by the Government to exercise the powers and perform the functions of the District Collector under this Act.
- (g) "Revenue Divisional Officer" means, the Revenue Divisional Officer including Sub-Collector or Asst. Collector in whose jurisdiction the agricultural land or a part thereof is situated and includes any officer not below the rank of a Revenue Divisional Officer empowered by the Government to exercise the powers and perform the functions of the Revenue Divisional Officer under this Act;
- (h) "Mandal Revenue Officer" means the Mandal Revenue Officer, in whose jurisdiction the agricultural land or a part thereof is situated, and includes any Officer not below the rank of a MRO empowered by the Government to exercise the powers and perform the functions of the Mandal Revenue Officer under this Act;
- (i) "Mandal Revenue Inspector" means the Mandal Revenue Inspector in whose jurisdiction the agricultural land or a part thereof is situated and includes any officer empowered by the Revenue Divisional Officer to exercise the powers and perform the functions of a Mandal Revenue Inspector under this Act;
- (j) "Prescribed" means prescribed by Rules made by the Government under this Act;
- (k) "Notification" means a notification published in the Andhra Pradesh Gazette; and the word "Notified" shall be construed accordingly;
- (l) "Occupier" includes:
- (i) Any person for the time being paying or liable to pay to the owner rent, or any portion of the rent, for the land or, for the structure constructed;
 - (ii) A rent-free occupant;
- (m) "Owner" includes any person for the time being receiving or entitled to receive, whether on his own account, or as agent, trustee, guardian, manager or receiver, for another person, or for any religious, educational or charitable purpose, rent or profits for the agricultural land or for the structure constructed on such land and includes in respect of the lands that have been leased out by the State Government or the Central Government;
- (i) a lessee, if the land has been leased out by the Government for any non-agricultural purpose; and
 - (ii) a local authority, if the land is vested in the local authority and used for any non-agricultural purpose deriving income there from

*3. Land use Conversion:—

- (1) No agricultural land in the State shall be put to non agricultural purpose, without the prior permission of the Competent authority

* Come into force with effect on and from the 2nd January, 2006

(1 Addressed)


Revenue Divisional Officer
Naidupet

- (2) An application for such conversion of the agricultural land for non-agricultural purposes shall be made before the competent authority in the form prescribed along with conversion '[tax]' as specified under Section 4.
- (3) If the conversion '[tax]' so paid as per sub-section (2) is found to be less than the '[tax]' prescribed under Section 4, a notice shall be issued by the competent authority to the applicant within 30 days of the receipt of application intimating him the deficit amount.
- (4) The applicant shall pay the deficit amount indicated in the notice issued under sub-section (3) within fifteen days of the receipt of such notice.
- (5) In case no intimation is received by the applicant within 30 days about the deficit payment of conversion '[tax]', it shall be deemed that the amount paid is sufficient for the purpose.
- (6) The conversion permission requested for shall either be issued, rejected in full or part by the competent authority within sixty days after such request is received in the office of the competent authority or within thirty days after the receipt of the deficit amount as the case may be, provided that such requests are rejected, the reasons for such rejection shall be recorded in writing and communicated to the applicant.

Provided that, if no order is passed on such request, within the time prescribed in sub-section (6), the required permission shall be deemed to have been given.

CASE LAW

Sections 3 and 7 (a) : Object of the Act - To regulate conversion of agricultural land for non-agricultural use and prescribe and recover NALA. Act not applicable to State's acquisition of land. *R. Veera Raghava Prasad and others v. District Collector, Krishna District at Machilipatnam and another 2008 (2) ALT 136.*

Sections 3 and 7 (a) : Acquisition of land by State - The power of eminent domain inherited in the State under L.A. Act, 1893 is in no way curtailed, controlled or amended by provisions of A.P. Agricultural Land (Conversion for Non-Agricultural Purposes) Act, 2006. *R. Veera Raghava Prasad and others v. District Collector, Krishna District at Machilipatnam and another 2008 (2) ALT 136.*

A.P. Urban Areas (Development) Act, 1975 - Grant of layouts by Urban Development Authority under the Act of 1975 or local authorities such as Municipal Corporation, Municipality or Gram Panchayat. Insistence on submission of clearance / permission under the 2006 Act - Legality. Held: It is competent for those concerned authorities to insist on submission of clearance/permission under the said Act as a condition precedent for releasing of layouts. However, if the land has been put to non-agricultural use before coming into force of the 2006 Act, such clearance/permission shall not be insisted as the Act is not retrospective in operation. Both the 2006 Act and 1975 Act operate in totally different areas altogether. 1975 Act deals with promotion and development of Urban areas while 2006 Act places restrictions on the use of the land (irrespective of its location). *K. Salyananda Patrao and others v. Hyderabad Urban Development Authority, rep. by its Vice Chairman, Hyderabad 2010 (5) ALT 453.*

1. Subs. for the words "fee/fees" substituted by A.P. Act 16 of 2012

11/11/2011

K. Salyananda Patrao
 Revenue Divisional Officer
 Naidupet

S. 6]

A.P. AGRICULTURAL LAND (CONVERSION FOR NON-AGRICULTURAL PURPOSES) ACT, 2006

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Sections 3, 4, 5, 6 and 10 : Conversion of land use - If Agricultural land is converted into non-agricultural purpose without prior permission, fine only can be imposed - Taking possession of such land by Government is not legal. *Aryan Coal Beneficiaries Pvt. Ltd., New Delhi rep., by its General Manager v. Sub Divisional Magistrate and Sub Collector, Asifabad, Adilabad District and others 2007 (6) ALT 430.*

4. Power to levy and collect conversion ¹[tax]:—

(1) With effect on and from the date of commencement of this Act, every owner or occupier of agriculture land shall have to pay a conversion ¹[tax] for non-agricultural purposes, at the rate of ²9% of the basic value of the land in areas as may be notified by the Government from time to time.

³Provided that the owner or occupier of agriculture land in the areas covered under Greater Hyderabad Municipal Corporation, Greater Visakhapatnam Municipal Corporation and Vijayawada Municipal Corporation, shall have to pay a conversion tax for non-agricultural purposes, at the rate of 5% of the basic value of the land.]

(2) For the purpose of this section, the basic value of the land shall be fixed in such manner as may be prescribed.

5. Authority competent to convert agricultural land for non-agricultural purpose:—

The Revenue Divisional Officer or any officer to be notified by the Government in this behalf shall be competent to order, in respect of the lands situated within his territorial jurisdiction, conversion of land use from agricultural purpose to non-agricultural purpose.

CASE LAW

The 2006 Act is intended to regulate the conversion of an agricultural land for non-agricultural purposes. That Act operates, vis-a-vis the lands situated in rural as well as urban areas. It is a different matter that the Act in its operation does not reflect the intended purposes. A perusal of the same discloses that, if a stipulated amount is paid, the concerned authority has no option, whatever, except to accord permission. In a way, the Act turned out to be a money generating device, than the one, to prevent or curb indiscriminate conversion of agricultural lands to other uses. Once the authority under that Act accords permission to convert an agricultural land, the matter ends there, and it would not at all be concerned, whether the land is put to industrial, residential, commercial, or any such other use. *K. Satyananda Patnaik and others v. Hyderabad Urban Development Authority, rep. by its Vice-Chairman, Hyderabad and others 2010 (5) ALT 453.*

6. Penalty:—

(1) If any agricultural land has been put to non-agricultural purpose without obtaining the permission as required under Section 3, the land shall be deemed to have been converted into non-agricultural purpose.

(2) Upon such deemed conversion, the competent authority shall impose a fine of 50% over and above the conversion ¹[tax] for the said land specified under Section 4 in such manner as may be prescribed.

(3) The owner or occupier of the land shall pay the fine so imposed under sub-section (2) in such manner as may be prescribed.

1. Subs. for the words "fee/fees" substituted by A.P. Act 16 of 2012.
2. The figures "10%" subs. by A.P. Act 16 of 2012 Published in the A.P. Gazette, dt. 14-5-2012
3. Proviso inserted by A.P. Act 16 of 2012.

// Attested //


Revenue Divisional Officer
Naidupet

(4) Any [tax] or penalty which remains unpaid after the date specified under sub-section (2) for payment, shall be recoverable as per the provisions of the Andhra Pradesh Revenue Recovery Act, 1864.

7. Act not to apply to certain lands:—

Nothing in this Act shall apply to—

- (a) Lands owned by the State Government;
- (b) Lands owned by a local authority and used for any communal purposes so long as the land is not used for commercial purposes;
- (c) Lands used for religious or charitable purposes;
- (d) Lands used by owner for household industries involving traditional occupation, not exceeding one acre;
- (e) Lands used for such other purposes as may be notified by the Government from time to time;

²(f) Lands used for Aquaculture, Dairy and Poultry.]

8. Appeal:—

Any person aggrieved by an order of the Revenue Divisional Officer may file an appeal before the Collector within sixty days of receipt of such order by the applicant.

CASE LAW

Preservation of tanks: Section 8 - It is the obligation of the concerned Departments of Government to preserve the tanks and to see that no part of tank bed is allotted or assigned and that no constructions are made therein. Paryavaran Parirakshana Samithi, Gajwel v. District Collector, Medak and others, 2013 (3) ALT 70 - 2013 ALT (Rev.) 182.

9. Act to Override other Laws:—

The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force, or any custom or usage having the force of law or contract or judgment decree or order of a court or any other authority.

10. Power to give directions:—

For the purpose of giving effect to the provisions of this Act it shall be competent for the Government to issue such directions as they may deem fit to any officer, authority or persons subordinate to the Government.

11. Bar of Jurisdiction:—

Save as otherwise expressly provided in the Act, no Court shall entertain any suit, or other proceeding to set-aside or modify, or question the validity of deficit [tax] under Section 3 or fine imposed under Section 6, or order or decision made or passed by any officer or authority under the Act or any rules made there under, or in respect of any other matter falling within its scope.

12. Protection of action taken in good faith:—

No suit, prosecution or other legal proceedings shall be instituted against any person for anything which is in good faith done or intended to be done under this Act or under the rules made thereunder.

1. Subs. for the words "fee/fees" substituted by A.P. Act 16 of 2012
2. Item (f) inserted by A.P. Act 16 of 2012

11/11/2012
[Signature]
Revenue Divisional Officer
Naldupet

13. Power to remove difficulties:—

If any difficulty arises in giving effect to the provisions of this Act, the Government may by order in the Andhra Pradesh Gazette make such provisions not inconsistent with the purposes or provisions of this Act as appear to them to be necessary or expedient for removing the difficulty.

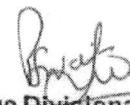
14. Power to make rules:—

- (1) The Government may by notification make rules for carrying out all or any of the purposes of this Act.
- (2) Every Rule made under this Act shall immediately after it is made, be laid before the Legislative Assembly of the State, if it is in the session and if it is not in session, in the session immediately following, for a total period of fourteen days which may be comprised in one session, or in two successive sessions, and if before the expiration of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall from the date on which the modification or annulment is notified have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of any thing previously done under that rule.

15. Repeal of Act 14 of 1963:—

- (1) The Andhra Pradesh Non-Agricultural Lands Assessment Act, 1963 is hereby repealed.
- (2) Upon such repeal,
 - (a) the provisions of Section 8 of the Andhra Pradesh General Clauses Act, 1891 shall apply;
 - (b) all the outstanding arrears from individuals/institutions under the Andhra Pradesh Non-Agricultural Lands Assessment Act, 1963 as on the date of commencement of this Act shall be recovered under the provisions of the Andhra Pradesh Revenue Recovery Act, 1864.

(1 Attested)


Revenue Divisional Officer
Naidupet

28
Rc.B.643 / 2016

Office of the Tahsildar,
Tada, Date: 20-12-2016

From
Sri K.Edukondalu.,
Tahsildar,
Tada.

To
The Revenue Divisional Officer,
Naidupet.

Sir,

Sub:- Conversion of land - Tada Mandal - Tadakandriga village - Sri Dodla SSHA Reddy, Managing Director Dodla Enterprises Private Limited, requested for conversion of land measuring Ac.13.15 cents in S.No.200-2 and 200-6 of Tadakandriga village -Proposals Submitted - Regarding

Ref:- 1. Revenue Divisional Officer, Naidupet No. NIL, Dated. 07-11-2016
2. Report of the M.R.I., Tada, DT ;

-000-

I submit that Sri Dodla SSHA Reddy, Managing Director Dodla Enterprises Private Limited, has submitted a representation to the Revenue Divisional Officer, Naidupet requesting for Conversion of his Agricultural land into Non- Agricultural purpose, as detailed below

Sl No	Sy. No.	Extent	Name of the Pattadar	Name of the Enjoyer	Pattadar & Title Deed No.
1	200-6	3.31	Sri Dodla SSHA Reddy, Managing Director Dodla Enterprises Private Limited,	Sri Dodla SSHA Reddy, Managing Director Dodla Enterprises Private Limited,	J 434826
2	200-2	9.84			
	Total:	13.15			

I have inspected the above lands along with the Mandal Revenue Inspector, Mandal Surveyor and the Village Revenue Officer concerned and submit that Sri Dodla SSHA Reddy, Managing Director Dodla Enterprises Private Limited, has purchased an extent of Acs.3.31 cents in S.No. 200-6 and Acs.9.84 cents in S.No.200-2 of Tadakandriga Village of Tada Mandal through the registered sale deed No.620/1992, Dated.06-07-1992, sale deed No.1728/1979, Dated.07-12-1979 and 1729/1979, Dated.07-12-1979 and the applicant has got Pattadar Pass Book and Title deed bearing No. J 434826. It is also submitted that the lands are classified as Gayalu. The lands are under his possession and enjoyment. There are the following trees and structures existing on the proposed lands in S.No.200-2. There are no irrigation channels passing through the proposed lands. The above lands are abutting the N.H.Road i.e. eastern side of the National High Way (Opposite NIPPO Factory).

// Attached //


Revenue Divisional Officer
Naidupet

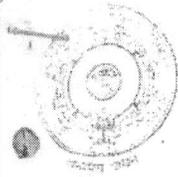
S.No.	Extent	Details of Trees and Structures	
200-2	9.84	Mango Trees	100
		Teak	24
		Margosa	6
		Palmyra	1
		Coconut	3
		Round Well	1

A1-Notice was published in the village on 09-11-2016 and no objections have been received from the villagers within the stipulated time. The Hamsaydars of the proposed lands have not raised any objection for conversion of the Agricultural lands to Non-Agriculture purpose.

As per the Village accounts an extent of Acs 13 - 5 cents of land ~~and other lands~~ was assigned to Sri Doraswamy S/o Kuppuswamy and Eswaravaka Venugopal Reddy under Freedom Fighter category and later 1) Yelakacherla Narasimhulu was filed a suit against the above said Doraswamy S/o Kuppuswamy vide O.S.No.85/1979 on the file of Hon'ble District Munsif Court the said suit was decreed and the said Doraswamy S/o Kuppuswamy was preferred an appeal before the Hon'ble Subordinate Judge, Gudur vide A.S. No.14/1981 the said appeal was dismissed and confirmed the lower Court decree and judgment. Basing on this judgment the Yelakacherla Narasimhulu was filed an E.P. No.52/82 before the District Munsif Judge, Sullurpet and Hon'ble court was executed a sale deed before Sub-Register Office, Sullurpet vide Document No.173/1984 after that the Yelakacherla Narasimhulu was gifted the self same property in favour of his wife Smt. Y.N.Chandravathi vide document No.838/1986. Dated 15-09-1986 Later on the document No.838/86 was ratified vide document No.528/1992. Subsequently some portion of land was purchased by the applicant from Eswaravaka Prabhakara Reddy S/o Venugopal Reddy vide document No.1728/79 and another portion was purchased from Eswaravaka Rajeswaramma W/o Venugopal Reddy in document No.1729/79 the both document are registration at Sullurpet Sub-Register Officer on 30-12-1979. The above Eswaravaka Prabhakar Reddy and Eswaravaka Rajeswaramma is the son and wife of the deceased Eswaravaka Venugopal Reddy who has got the above lands under Freedom Fighter quota. In view of the above field reports of the Village Revenue Officer and Mandal Revenue Inspector says is under possession of the present applicant and the land is not a surplus land / Government land and there are no Court cases pending against the land the applicant is requested to convert the said land in to Non-Agriculture purpose.

(Attested)

Revenue Divisional Officer
Naidupet



Registration And Stamps Department

Market Value Assistance
(Duty & Fee Calculator)

Request No: 657/2016

SRO Name: 913 Sullurpet

Dist Name: Nellore

Date:04/11/2016 15:16

Nature of the Document: Sale Deed (01-01)

Consideration Value of the Property:

Property Details:

Jurisdiction: SULLURPET-913

Village Name:	TADA KHANDRIKA		
Locality/Habitation:	TADA KHANDRIKA		
Classification:	Dry land	Property Type:	Agricultural Land
Door No:			
Survey No:	200/2,200/6	Plot No:	
Extent:	13.15 Acres	Total Floors:	
Boundaries:	East:	West:	
	North:	South:	

NOTE: The said property is found in Prohibited Property Register

Valuation Details:

Land Cost: 32875000	Structure Cost: 0	Market Value: 32875000
Unit Rate: 2500000/Acre	Valuation Code: 53	Taxable Value: Market Value

Duty & Fee Payable:

Stamp Duty: 1643750	Transfer Duty: 493125	Registration Fee: 328750
---------------------	-----------------------	--------------------------

[Signature]
 20/11/2016
 TAHSILDAR
 TADAMANDAL
 SPSR Nellore District

[Signature]
 JOINT SUB REGISTER-207
 SULLURPET.
 Authorized Signatory

Prepared By: PVENKAT

1) This is the provisional statement providing the tentative information on MV, stamp duty & fee thereon as per the input of the party. 2) This statement is not valid if it is found to be Prohibited as per section 22A of Registration Act. 3) The Values are valid till the next Market Value Revision. 4) This report is valid for the Entries done on or after 01-AUG-16. 5) This statement is not applicable if the property is found to be prohibited.

Date: 04/11/2016, 03:10 PM

Revenue Divisional Officer
Naidupet Source: CCA

మొదటి ప్రతి / ORIGINAL

7 NOV 2016
Sullurpet
DTC S/O

Treasury / PAO Code 0808

TREASURY CHALLAN No 8294/711/16

పెద్ద వర్గం / Major Head 0035 Taxes on Immovable Properties other than Agricultural Land

పెద్ద వర్గం / Major Head 101 Ordinary Collections

సమూహిక ఉపవర్గం / Group Sub-Head

ఉపవర్గం / Sub-Head 01 Receipts under the AP Non-Agricultural Arrangements

సవివరమైన వర్గం / Detailed Head 002 Non-Urban Areas

ఉప-వివరమైన వర్గం / Sub-Detailed Head

Non-plan = N / Charged = C / Contingency Fund MH / Plan = P / Voted = V / Service Major Head

మొత్తం రూ. / Amount Rs. 29,58,750/-
అక్షరాలలో Rupees Twenty Nine Lakhs fifty eight Thousand Seven hundred & fifty only.
In words Rupees

జమ చేయువారి పేరు, చిరునామా Dodla Sesha Reddy Managing Director Dodla Enterprises Pvt Remitter's Name & Address Ltd Limited.
D. No 16-1709, Rama Murthy Nagar, Nellore 3, A.P.

Agricultural Land Conversion Fees for the S.W. 200/6 = Ac 3.3, cost 1,200/- & Ac 9.84, cost Total Ac 13.15 cost in Tada kundiger (U) Tadar m S.P.S.R vellasa
దేని నిమిత్తము పైకము జమచేయబడినది AP

Purpose for which the amount is deposited

DDO Code: 0808 230 2004

Head of Account verified.

07/11/2016
తేదీ 07/11/2016
జమ చేయువారి సంతకం
Signature of the Remitter
S.T.O. / T.O.

అక్షరాల రూ. / మొత్తం రూ. 29,58,750/-
Sub-Detailed Head
యస్.టి.ఓ./బ్యాంకు మేనేజర్
S.T.O. / BANK MANAGER

నగదు / డి.డి/ఛాకా జమ / చెక్ ద్వారా
By Cash/Account Credit/Cheque No.
Bank Branch Code

Twenty nine Lakhs Fifty Eight thousand Seven hundred and fifty



Note : Separated challan should be used for each detailed head.

Accepted by
Revenue Divisional Officer
Naidupet

ANNEXURE - C
Proceedings of the Revenue Divisional Officer, Naidupet
Sri Potti Sreeramulu Nellore District
Present: Sri V.K. Seena Naik, M.A.,

D.Dis(B4):37/2017

Dated : 04.02.2017

Sub:- Land Conversion - Naidupet Division - Tada Mandal - Tadakandriga Village - Sy. Nos. 200-2 & 200-6 Total an Extent Ac.13.15 cents - A/O Sri. Dodla Sessa Reddy Managing Director Dodla Enterprises Private Limited - Request for grant of permission for conversion of the land to non - agricultural purpose - Enquired - for grant of permission u/s 5 of the A.P. Agricultural Land (Conversion for non agricultural purpose) Act 2006 (Act No.3 of 2006) - Orders issued - Reg.

- Read:-1) A/O Sri. Dodla Sessa Reddy, Managing Director Dodla Enterprises Private Limited.
 2) Sub-Registrar, Sullurpet, Request No: 857/2016, Dated: 04/11/2016.
 3) Tahsildar, Tada, Rc.B.643/2016, Dt: 20-12-2016

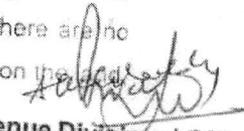
ORDER:

Sri. Dodla Sessa Reddy, Managing Director, Dodla Enterprises Private Limited of Tadakandriga village of Tada Mandal has filed an application in the reference 1st read above requesting for grant of permission for conversion of the land measuring an extent of Ac 13.15 cents in Sy. Nos. 200-2 & 200-6 of Tadakandriga Village of Tada Mandal from agricultural lands to non agricultural purpose in terms of the A.P. Agricultural Land (Conversion for Non - Agricultural Purpose) Act,2006.

The Tahsildar, Tada, who enquired into the matter submitted his report in the reference 3rd read above stating that he inspected the land in Sy. Nos. 200-2 & 200-6 which is classified as Dry land and the applicant obtained through Pattadar pass book and Title Deed bearing No J 434826 as detailed below:-

Sl.No	Name of The Mandal	Name Of the Village	Sy.No	Extent	PPB No & Title Deed No
1	Tada	Tada	200-2	9.84	J 434826
2		Kandriga	200-6	3.31	
				13.15	

The Tahsildar, Tada further reported that there are Mango Trees of 100Nos, Teak : 24Nos, Margosa: 6 Nos, Palmyra: 1 No, Coconut : 3Nos & Round Well : 1No in Sy. No 200-2, that there are no irrigation channels passing through and public roads existing on the

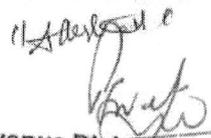

Revenue Divisional Officer

that there are no civil disputes over this land, and that the above lands are abutting the NH Road i.e. eastern side of the National High Way (Opposite NIPPO Factory)

The Tahsildar, Tada further reported that as per 10(1) Account of the Village, the land measuring Acs.9.84 in the Sy.No.200-2 was granted in favour of Eswarawaka Venugopal Reddy under political sufferers quota (Freedom fighter quota). After the decease of the grantee, his wife and son have sold away the land vide sale deeds bearing No.1728/79 and 1729/79, Dated.07-12-1979 in favour of M/s Andhra Giant Machine Tools Limited. It is further revealed that the grant was made in the year 1969 and the land was sold away in the year 1979 after expiry of 10 years.

In respect of the land measuring Ac.3.31 in Sy.No.200-6, it was reported that the land was granted in favour of S.Doraswamy along with another land of Ac.4.84 in Sy.No.200-4 vide F.Dis.No.3006, Dated 29-01-1964 as per the entries in 10(1) account. It was further revealed that the said S.Doraswamy sold away the land to one Y.Narasimhulu under an unregistered sale agreement but refused to register the sale subsequently. The purchaser Y.Narasimhulu filed a suit in OS.No.85/1979 in the District Munisiff Court, Sullurpet for specific performance of registration of sale transaction. The suit was decreed in favour of Y.Narasimhulu and the District Munisiff, Sullurpet has registered the sale transaction in favour of Y.Narasimhulu vide document No.773/1984. Sn Y.Narasimhulu, thus got the land of Ac.3.31 in SY.No.200-6, through Court decree and the same was transferred in favour of his wife Smt.Y.N.Chandravathi through a gift settlement deed bearing No.838/1986 which was amended further through document No.528/1992. Smt.Y.N. Chandravathi sold away the land in favour of M/s Andhra Giant Machine Tools -vide sale deed bearing No.620/1992, Dated.06-07-1992. The said M/s Andhra Giant Machine Tools Private Limited subsequently changed as Dodia Enterprises Private Limited as revealed from the certificate dated 15-10-1992 issued by the Registrar of Companies, Tamilnadu. Pattadar Pass Book and Title Deed were issued in the name of Dodia Sessa Reddy, Managing Director, Dodia Enterprises Limited for the said lands and that land is under possession of the present applicant and the land is not a surplus land / Government land and there are no Court cases pending against the land. The applicant intended to convert the said land in to Non-Agriculture purpose.

The Tahsildar, Tada has finally recommended for grant of permission for conversion of Agricultural Land in Sy. Nos 200-2 & 200-6 of Tadakandriga village of Tada Mandal for an extent of Ac. 13.15 Cents into Non-Agricultural purpose.

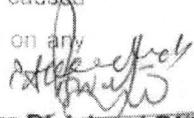

Revenue Divisional Officer
Naidunet

As per the report of the Sub Registrar, Sullurpet in the reference 2nd read above, the Basic Value of the land in Sy. Nos. 200-2 & 200-6 Extent: 13.15 cents is Rs.25,00,000/- per acre. The total value for the proposed land is Rs 3,28,75,000/-. Hence the Conversion Tax (9% of the Basic Value) works out to Rs. 29,58,750/- (Rupees Twenty Nine Lakhs Fifty Eight Thousand and Seven Hundred Fifty Only) for the total extent of 13.15 proposed for conversion. The applicant has remitted conversion fee of Rs. 29,58,750/- (Rupees Twenty Nine Lakhs Fifty Eight Thousand and Seven Hundred Fifty Only) vide challan bearing No: 8294 Dt: 07-11-2016 at Sub-Treasury, Sullurpet towards 9% of the Basic Value of the lands as Conversion Tax and the original challan filed.

I have inspected these lands situated in Sy. Nos. 200-2 & 200-6 measuring an extent of Ac. 13.15 cents of Tadakandriga Village of Tada Mandal proposed for conversion from Agricultural to Non-Agricultural purpose along with Tahsildar, and their field staff on 17-01-2017 and the land in Sy. No. 200-2 & 200-6 is plain in nature and there are certain fruit bearing and non fruit bearing trees existing in the land.

Hence, the permission is hereby accorded for conversion of the schedule mentioned agricultural lands into non-agricultural purpose on the following terms and conditions under section 5 of A.P. Agricultural (Conversions for non agricultural purpose) Act. No. 3 of 2006.

1. The permission is issued on the request of the applicant and he is solely responsible for the content made in the application.
2. The grant of permission cannot be construed that the contents of the application are ratified or confirmed by the authorities under Act.
3. The permission confirms that the conversion fee has been paid under Act in respect of the above Agricultural Lands for the limited purpose of conversion into Non- Agricultural purpose.
4. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
5. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally for initiating any action or proceedings under any law.
6. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
7. The authorities are not responsible for any incidental or consequential actions any loss occurred to anybody or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.


Revenue Divisional Officer
Naidunat

8. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of facts.
9. The Authorities reserved the right to cancel the permission if any Un-authorized developments are identified in that particular site.

Schedule

Sl. No	Village, Mandal and District	Sy. No	Total Extent (Sy.No wise)	Extent for which permission granted
1	Tadakandriga Village	200-2	9.84	9.84
2	Tada Mandal, SPS Nellore	200-6	3.31	3.31
			13.15	13.15

V.K. Goudar
Revenue Divisional Officer
Naidupet

To
A/O Sri. Dodla sesha Reddy, Managing Director Dodla Enterprises Private Limited, Tada Kandriga Village, Tada Mandal
Copy submitted to the District Collector, SPS Nellore District
Copy to the Tahsildar, Tada Mandal,
Copy to the Sub-Registrar, Sullurpet.
Copy to the Regional Deputy Director of Town and Country Planning, Guntur.

V. S. Reddy
R. S. Reddy
Revenue Divisional Officer
Naidupet

G T OF ANDHRA PRADESH
IT DEPARTMENT

From
Dr. B.Chandrasekhar, SFS,
Divisional Forest Officer,
Wildlife Management Division,
Sullurpet

To
The Revenue Divisional Officer,
Naidupet Revenue Division,
Naidupet.



Rc. No.142/2016/DM, Dt.14.03.2017

Forest Department - WLM Sullurpet - Pulicat Bird Sanctuary - Eco-Sensitive Zone - Land conversion & Other Prohibited activities - Reg.

- Ref: 1. Eco-Sensitive Zone Notification of Pulicat Bird Sanctuary. Dt.26.06.2015.
 2. D.F.O., WLM Sullurpet Rc. No.142/2016/DM, Dt.12.08.2016.
 3. F.R.O., Pulicat B.S., Sullurpet, Rc. No.38/PBS/2016, Dt.27.08.2016.

AS
Pl examine and
put up
15/3/17

I wish to inform that the Pulicat Lake covering 5 Mandals of 1) Tada 2) Sullurpet 3) D.V.Satram 4) Chittamur & 5) Vakadu, was declared as Pulicat Bird Sanctuary during 1976 vide G.O. Ms. No.863, Forest & Rural Dept (For III), Dt.25.09.1976, U/s 18 of Wildlife (Protection) Act 1972, and finally it was notified U/s 26-A of Wildlife (Protection) Act vide G.O. Ms. No.96, EPS & T (For III) Dt.28.08.1997

About (23) Panchayat Villages and (52) hamlet villages are falling fully within the Sanctuary. About (49) villages are existing along the western and northern boundary of Pulicat B.S. Patta lands of (23) Panchayat villages and (52) hamlets villages falling fully within the Pulicat Bird Sanctuary are enjoying by the pattadars with traditional cultivation. Some of the patta lands of existing villages along the boundary are also within the sanctuary and enjoying by the pattadars with traditional cultivation. Nontraditional agriculture in the patalands falling in the sanctuary are not allowed, and as per the Gazette, only traditional cultivation is allowed.

The District Collector, Nellore, Proceedings No.7385/89, Dt.30.05.1990 determined the existence, the nature and the extent of rights of the persons in Pulicat Bird Sanctuary area as follows:

Right to do salt cultivation. The traditional occupation of salt cultivation can be allowed on their own lands or on the lands leased out by the Govt. of India. Necessary care should be taken to limit the area to the extent existing as on the date of declaration of the area to be Bird Sanctuary, so that in the name of salt cultivation big industrialists do not come in and disturb the ecology of the area.

10 Attested by

Revenue Divisional Officer
Naidupet

I further submit that Eco-Sensitive Zone Gazette Notification was issued by Ministry of Environment Forest & Climate Change, New Delhi, Dt. 26.06.2015. The extent of Eco-Sensitive Zone is two (2) kilometers from north to south all along the western boundary of the Pulicat Bird Sanctuary in the State of Andhra Pradesh.

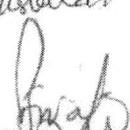
The list of villages falling with in Eco-Sensitive Zone.

- | | |
|--------------------------------|--------------------------------|
| 1. Bheemunivari Palem kuppam | 13. Togaramudi |
| 2. Bheemunivari Palem | 14. Sridhanamalli |
| 3. Pudi | 15. Kalluru Kandriga |
| 4. Tada | 16. Kartuvapalle |
| 5. Tada Kandriga | 17. Kattuvapalle harijana wada |
| 6. Vatarnbedu | 18. Singanalatturu |
| 7. Karijatha. | 19. Yelluru |
| 8. Davadigunta | 20. Pallamparthi |
| 9. KCN Gunta | 21. Kakkupalem |
| 10. Kudiri | 22. Duggarajapatnam |
| 11. Mannemutturu harijana wada | 23. Thupillipalem |
| 12. Abaka | |

The State Government shall take the following measures for giving effect to the provisions of this notification:-

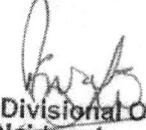
Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities: Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 17, 19, 25 and 27 in column (2) of the Table in paragraph 4, namely:-

- (i) Eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, etc. for Eco-friendly tourism activities.
- (ii) Widening and strengthening of existing roads:
- (iii) Rainwater harvesting; and
- (iv) Cottage industries including village industries, convenience stores and local amenities:

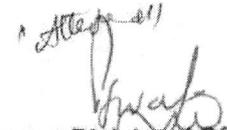
C1 Attendant 2

Revenue Divisional Officer
Naidupet

List of activities prohibited or to be regulated within the Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made there under, and be regulated in the manner specified in the Table below, namely :-

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Coastal Aqua culture.	No Aqua culture either brackish water or fresh water aqua culture is permitted within Eco-sensitive zone.
2.	Industrial units.	(i) Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone. (ii) No establishment of any new polluting or highly polluting industry within Eco-sensitive Zone.
3.	Commercial Mining, stone quarrying, crushing units.	(a) Commercial mining (minor and major minerals), stone quarrying, crushing units shall be prohibited within the Eco-sensitive Zone except for the domestic needs of <i>bona-fide</i> local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption. (b) The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumalpad Vs. UOI in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
4.	Fishing by trawlers in untraditional manner as a large scale commercial activity	Prohibited (except as otherwise provided) as per applicable laws.
5.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive zone.

V Affested 3

Revenue Divisional Officer
Naidupet

7.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Use of Polythene bags.	Prohibited (except as otherwise provided) as per applicable laws.
10.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
11.	Undertaking activities related to tourism like over-flying the National Park Area by aircraft, hot-air balloons.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
12.	Construction activities.	(i) From the boundary of Pulicat Bird sanctuary up to a distance of 100 metre in the Eco-sensitive Zone, no new construction of any kind shall be allowed except tube well chambers of dimension not more than 1000 cubic inches. (ii) The construction of any building more than two storeys (twenty five feet) shall not be allowed in the Eco-sensitive Zone area between 100 to 500 meters from the boundary of the Pulicat Bird Sanctuary. (iii) The lying of new high tension transmission wires shall not be allowed from the boundary of Pulicat Bird Sanctuary to a distance of five hundred meters in the Eco-sensitive Zone.
13.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Acts and the rules made there under.
14.	Extraction of waters.	(i) No extraction of Ground Water shall be permitted within 100 m from the High Tide line of the water body except in areas which are inhabited by local communities and only for their use.

Attested

Revenue Divisional Officer
Naidupet

		(ii) Beyond 100 m from the High Tide line of the water body extraction of ground water shall be permitted only for the bonafide agricultural and domestic consumption of the occupier of the plot as per applicable rules and regulation. (iii) All steps shall be taken to prevent contamination or pollution of water including from agriculture.
15.	Discharge of treated effluents.	Regulated under applicable laws.
16.	Solid waste.	Carried out as per the provision of the Municipal Solid waste management Rules, 2000 published vide number S.O. 908(E) dated 25.09.2000.
17.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that beyond one kilometer and upto the extent of the Eco-sensitive Zone all new tourism activities or expansions of existing activities should be in conformity with the Tourism Master Plan and National Tiger Conservation Authority guidelines.
18.	Erection of electrical cables.	Promote underground cabling.
19.	Widening of roads and strengthening of existing roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
20.	Movement of vehicular traffic at night.	Regulated for commercial purpose only as per applicable laws.
21.	Introduction of exotic species	Regulated as per applicable laws
22.	Protection of river banks.	Regulated as per applicable laws.
23.	Signboard and hoardings.	Regulated as per applicable laws.
Promoted Activities		
24.	Sustainable fisheries.	Shall be actively promoted.
25.	Rain water harvesting.	Shall be actively promoted.
26.	Organic farming.	Shall be actively promoted.
27.	Cottage industries including village industries, convenience stores and local amenities.	Shall be actively promoted.

5
11 *Attended*
[Signature]
Revenue Divisional Officer
Naldupet

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Industries - Land Allotment - Allotment of 25.00 acres of APIIC land in APIIC layout IC, Pudi, SPSR Nellore District to M/s. GVK EMRI for establishment of Medical College and Super Specialty Hospital - Orders - Issued.

INDUSTRIES AND COMMERCE (IP&INF) DEPARTMENT

G.O.MS.No. 21

Dated: 28.02.2015

Read the following:-

- 1) From the Director, Executive Director, M/s. GVK EMRI, Lr., Dt. 24.11.2014 addressed to the APIIC.
- 2) From the APIIC, Single File No. 623/ APIIC/Projects/GVK/Pudi-Tada/2015.
- 3) From the Director, M/s. GVK EMRI, Lr., Dt. 21.02.2015.

ORDER:

In the letter 1st read above, M/s. GVK Emergency Management and Research Institute (EMRI) have requested the APIIC for allotment of 50.00 acres of land in Pudi (V), SPSR Nellore District for establishment of Medical College and Super Specialty Hospital.

2. In the letter 3rd read above, M/s. GVK EMRI have informed that the proposed project is one of its kind in India, with a Centre of Excellence being set up for Trauma Care, Oncology and Pediatrics. They have also informed that in this regard they have already signed agreements with following three leading institutions, who are pioneers in their respective fields with a strong focus on Research wing:-

- (a) Stanford School of Medicine, USA
- (b) National Trauma Research Institute, Australia and
- (c) American Academy of Family Physicians, USA

3. The APIIC has stated that the requested land falls in the 51.26 acres of tentative layout of APIIC. Initially APIIC has issued offer of allotment to M/s. GVK EMRI for allotment of 50.00 acres of land in IC, Pudi, SPSR Nellore District as requested by them. Later, M/s. GROB Machine Tools India Pvt. Ltd. has also requested for allotment of 20-25 acres of land in the same layout of APIIC. The APIIC has informed the applicants about the availability of land and they have agreed to part the available land according to their justification.

4. The APIIC has furnished the features of the site as described below:-

- Total extent is 51.25 acres.
- The site is abutting the National Highway 5 on the eastern side and SRICITY is existing on the southern boundary.
- The cost fixed by APIIC Price Fixation Committee is Rs 1085/- per sq.mtr i.e 43.90 lacs per acre. The cost is arrived treating the entire land as undeveloped land.
- The market cost in and around the area is ranging between Rs. 1.25 crores to Rs. 1.5 crores.
- All the required social infrastructure is readily available in the SRICITY campus.
- The frontage of this site towards the highway is 150 mtrs.

(1) *[Signature]* (IP/T.O)
Revenue Divisional Officer
Naidupet

5. The APIIC has further informed that after examining the requests of both the Companies i.e., M/s GVK EMRI and M/s GROB, it is proposed to equally divide the land i.e 25 acres each and one acre land to be retained by APIIC for the construction of IALA office, as follows:-

- The southern side of the plot is proposed for M/s GROB.
- The Northern side of the plot is proposed for M/s GVK EMRI. A 30 mtr wide road is earmarked on the northern side for approach to the GVK site.

6. The APIIC, has therefore, requested the Govt. to take a view on the request of both the Companies for considering allotment of 25.00 acres each to both the applicants, duly informing that the cost of the land is fixed at Rs. 43,90,995-00 per acre, valid upto 31.03.2015.

7. Government after careful examination of the matter, hereby accord permission to APIIC for allotment of 25.00 acres of land in APIIC layout at IC, Pudi, SPSR Nellore District to M/s. GVK EMRI for establishment of Medical College and Super Specialty Hospital, at a cost of Rs. 43,90,995-00 per acre, valid upto 31.03.2015, subject to the condition that M/s. GVK EMRI shall fulfill the terms and conditions to be stipulated by APIIC in the Sale Agreement in respect of investment, employment generation and implementation of the project within the timelines, and also M/s. GVK EMRI shall make the following investment in the Project, on best effort basis:

S.No.	Year	Amount in Crores
1	2015-16	50.00
2	2016-17	140.00
3	2017-18	25.00
4	2018-19	35.00
5	Total	250.00

8. The VC & MD, APIIC shall take further necessary action in the matter, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

S.S. RAWAT,
SECRETARY TO GOVERNMENT & CIP

To
The Vice Chairman & Managing Director,
A.P. Industrial Infrastructure Corporation Ltd., Govt. of A.P., Hyderabad

Copy to:

P.S to C.S to Govt. of A.P.
P.S. to Prl. Secretary to Chief Minister,
P.S. to Secy. to Govt. & CIP., Ind. & Com. Dept.

//FORWARDED : : BY ORDER//

Attested
[Signature]

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Industries - Land Allotment - Allotment of 20.00 acres of APIIC land in Land No. 2 at IC, Pudi, SPSR Nellore District to M/s. GROB Machine Tools India Pvt. Ltd. for establishment of High Precision & Sophisticated CNC Machines Mfg. Project - Orders - Issued.

INDUSTRIES AND COMMERCE (IP&INF) DEPARTMENT

G.O.MS.No. 40

Dated:22.05.2015

Read the following:-

- 1) From the Managing Director, M/s. GROB Machine Tools India Pvt. Ltd. Lr., Dt. 13.01.2015 addressed to the APIIC.
- 2) From the APIIC, Single File No. 623/ APIIC/Projects/GVK/Pudi-Tada/2015.
- 3) Govt. Lr., No. 1002/IP&INF/A2/2015, Dt. 11.03.2015.
- 4) From the VC & MD, APIIC, Lr., No. 007/APIIC/ Projects/ GROB/ 2015, Dt. 27.04.2015

ORDER:

In the letter 1st read above, M/s. GROB Machine Tools India Pvt. Ltd. have requested the APIIC for allotment of 20 to 25 acres of land in Pudi (V), SPSR Nellore District for establishment of High Precision & Sophisticated CNC Machines Mfg. Project stating that their plant will be the first of its kind in India and this will pave way for more German Companies to come to Andhra Pradesh especially Automobile Companies.

2. The APIIC in the reference 2nd read above, has stated that the requested land falls in the 51.26 acres of tentative layout of APIIC. Initially APIIC has issued offer of allotment to M/s. GVK EMRI for allotment of 50.00 acres of land in IC, Pudi, SPSR Nellore District as requested by them. Later, M/s. GROB Machine Tools India Pvt. Ltd. has also requested for allotment of 20-25 acres of land in the same layout of APIIC. The APIIC has informed the applicants about the availability of land and they have agreed to part the available land according to their justification. The APIIC has requested for allotment of 25.00 acres to M/s. GROB Machine Tools India Pvt. Ltd. @ Rs. 43,90,995/-, per acre valid upto 31.03.2015.

3. Government in the reference 3rd above, informed the APIIC that on the proposal of APIIC for allotment of 25.00 acres of land in APIIC layout IC, Pudi, SPSR Nellore District to M/s. GROB Machine Tools India Pvt. Ltd., Govt. have decided that the allotment of the land will be made after confirmation of requirement by the State Level Approval Committee of APIIC, and submit the proposal to Government with the decision of State level Allotment Committee (SLAC) of APIIC.

4. The APIIC in the reference 4th read above, has stated that M/s. GROB Machine Tools India Pvt. Ltd. have submitted Detailed Project Report on 23.03.2015 and the same was evaluated by an independent Technical Consultant. M/s. GROB Machine Tools India Pvt. Ltd., vide their Lr., Dt. 23.04.2015 has requested for allotment of 20.00 acres only in Land 2 at IC, Pudi, SPSR Nellore District. The State Level Allotment Committee of APIIC in its meeting held on 25.04.2015, examined and approved for allotment of 20.00 acres of land to M/s. GROB Machine Tools India Pvt. Ltd. in Land No. 2 at IC, Pudi, SPSR Nellore District for establishment of High Precision & Sophisticated CNC Machines Mfg. Project.

Attested
(P.T.O.)
Revenue Divisional Officer
Naidupet

5. The APIIC, has therefore, requested the Government to accord necessary permission to APIIC for taking further necessary action for allotting the 20.00 acres of land in favour of M/s. GROB Machine Tools India Pvt. Ltd., as per the decision taken by the State level Allotment Committee (SLAC) on 25.04.2015..

6. Government after careful examination of the matter, hereby accord permission to APIIC for allotment of 20.00 acres of land in Land No. 2 at IC, Pudi, SPSR Nellore District to M/s. GROB Machine Tools India Pvt. Ltd., for establishment of High Precision & Sophisticated CNC Machines Mfg. Unit, subject to the condition that M/s. GROB Machine Tools India Pvt. Ltd. shall fulfill the terms and conditions to be stipulated by APIIC in the Sale Agreement in respect of investment, employment generation and implementation of the project within the timelines, and also M/s. GROB Machine Tools India Pvt. Ltd. shall make the following investment in the Project, on best effort basis:

Year	Investment (Rs. In Crores)	Employment	
		Direct	Indirect
2015	20.00	15	30
2016	60.00	25	50
Total	80.00	40	80

7. The VC & MD, APIIC shall take further necessary action in the matter, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

S.S. RAWAT
SECRETARY TO GOVERNMENT & CIP

To
The Vice Chairman & Managing Director,
A.P. Industrial Infrastructure Corporation Ltd., Govt. of A.P., Hyderabad

Copy to:
P.S to C.S to Govt. of A.P.
P.S. to Prl. Secretary to Chief Minister
P.S. to Secy. to Govt. & CIP., Ind. & Com. Dept.

//FORWARDED :: BY ORDER//

Attested
SECTION OFFICER


BRIEF NOTE ON MINUTES OF MEETING HELD ON 15.06.2017 AT CAMP OFFICE OF DISTRICT COLLECTOR & MAGISTRATE OF SPSR NELLORE DISTRICT.

1) Attakanithippa - Venadu (Existing metal Road)

The DGPS Survey report along maps and data submitted to the Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur for seeking Authentication of the above road sent to the GIS cell Hyderabad for verification by the wildlife section. of O/o the Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur on 27.06.2017. After completion of verification, they will submit to the Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur. This process will take another 15 days for getting authentication.

Action: EE Panchayat Raj Department / DFO, WLM Division, Sullurpet.

2) Attakanithippa - Pernadu (Existing metal Road)

Authentication for the above road has been received from the O/o the Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur on 25.06.2017 and the same was informed to the EE, R&B, Gudur for uploading the form I proposals for getting clearance through online, which is under progress.

Action: EE R & B, Gudur / DFO, WLM Division, Sullurpet.

3) Nidigurthi - Chinnathota to Pandrangam.

4) Nidigurthi - Chinnathota - Mulapadava

The above (2) roads are included in the list of 14 roads of Vakadu Mandal and Chittamuru Mandal are under verification in the GIS cell, Hyderabad.

Further (15) roads in Sullurpet and Tada Mandal are completed verification in the GIS cell, Hyderabad and submitted to the O/o the Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur. Authentication yet to be received from O/o the Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur. This message was received from AE, (PR) Kota on 28.06.2017.

Action: EE (PR) Gudur / DFO, WLM Division, Sullurpet.

5) NOCS for Electrical connections issued to the Aqua Ponds out side Eco-Sensitive Zone of Pulicat Bird Sanctuary.

Total (107) application are received from the villagers of Aruru, Kogili and Peratravutamitta of Chittamuru Mandal for seeking NOCS for Electrical connections to the Aqua forms. Out of (107) applications (57) are found falling out side Eco-Sensitive Zone and NOCS are issued. Out of (57) NOCS issued, (6) Nos Aqua formers are taken Electrical connections and Electrical trans formers are erected inside Eco-Sensitive Zone of Pulicat Bird Sanctuary. Hence, (6) NOCS are cancelled and recommended to the AE, Electrical Chittamuru Mandal for Cancellation of the above (6) Electrical connections as they are contravene the law as per the Act.

4) Monitoring Committee of Eco-Sensitive Zone :

Divisional Forest Officer, Wildlife Management Division, Sullurpet stopped the construction works with in the Eco-Sensitive Zone of Pulicat and Nelapattu Bird Sanctuaries which are taking up by the Andhra Pradesh, Tourism Development Corporation Ltd., SPSR Nellore District.

As per the notification of the Eco-Sensitive Zone of Pulicat Bird Sanctuary and Nelapattu Bird Sanctuary, the activities relating to tourism with in the Eco-Sensitive Zone shall be as per tourism master plan, which shall form part of the Zonal Master Plan. Tourism Master Plan shall be prepared by department of Tourism, in consultation with the Department of Forests and Environment Government of Andhra Pradesh.

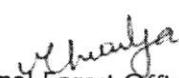
Till the zonal Master Plan is approved development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authority i.e. Prl.Chief Conservator of Forests, (HoFF), Andhra Pradesh, Guntur, based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

Monitoring Committee:

1.	District Collector, Nellore	--	Chairman
2.	NGO working in the field environment (including heritage conservator) to be nominated by the Govt. of A.P.	--	Member
3.	One expert in the area of ecology and environment form reputed institution or University of the state of A.P to be nominated by the Govt. of A.P.	--	Member
4.	Representative of Wildlife Institute of India, Dehradun	--	Member
5.	Regional Officer, State Pollution Control Board	--	Member
6.	Concerned Senior Town Planner	--	Member
7.	Deputy Conservator of Forests / Divisional Forest Officer, Sullurpet	--	Member

The Collector and District Magistrate has informed to conduct a meeting with monitoring committee and finalize the works has to be taken within the Eco-Sensitive Zone of Pulicat & Nelapattu Bird Sanctuaries.

Action: DFO, WLM Division, Sullurpet / DE, Eco-Tourism, Nellore.


 Divisional Forest Officer,
 Wildlife Management Division,
 Sullurpet.

Minutes of the Meeting held on 18.07.2017 with Monitoring Committee of Eco-Sensitive Zone of Pulicat & Nelapattu Bird Sanctuaries at the Chambers of District Collector, SPSR Nellore District.

A Review meeting on Eco-Developmental works within the Eco-Sensitive Zone of Pulicat & Nelapattu Bird Sanctuaries, with monitoring committee of Eco-Sensitive Zone was held on 18.07.2017 at the Chamber of Collector & District Magistrate, SPSR Nellore at 18.00 Hrs.

The following officers are present:

1. Collector & District Magistrate, SPSR Nellore -- Chairman of Monitoring Committee
2. Chief Engineer, APTDC Ltd., Vijayawada
3. Divisional Forest Officer, WLM Division, Sullurpet -- Member Secretary
4. Executive Engineer, Pollution Control Board, SPSR Nellore District
5. Executive Engineer, APTDC Ltd., SPSR Nellore District
6. Forest Range Officer, Pulicat Bird Sanctuary.
7. Dy. Executive Engineer, APTDC Ltd., SPSR Nellore District
8. Asst. Executive Engineer, APTDC Ltd., SPSR Nellore District
9. Dy. Executive Engineer, APTDC Ltd., SPSR Nellore District
10. Junior Engineer, APFDC Ltd..
11. Town Planning Officer, Sullurpet Municipality, Sullurpet
12. Sri Vinil Khanna, Consultant, Space Ace, Gurgoan
13. Mr. Asithosh, Assistant Consultant, Space Ace, Gurgoan

The Collector & District Magistrate has discussed the following ongoing Eco-Tourism works in WLM Division, Sullurpet, which are falling within the Eco-Sensitive Zone of Pulicat & Nelapattu Bird Sanctuary.

Pulicat Bird Sanctuary:

1.	Floating Jetty	:	Approved by the Committee.
2.	Approach Road	:	The Collector has informed the Chief Engineer, APTDC Ltd., to process the proposals for according permission under forest clearances from Prl.Chief Conservator of Forests(HoFF) Andhra Pradesh, Guntur, for laying B.T. Road as per the guidelines of Forest Conservation Act 1972.
3.	Tourist facilities Centre & Handicraft Display Centre	:	Approved by the Committee.
4.	Parking Area	:	Approved by the Committee with interlocking bricks only
5.	Path way - 1	}	Approved by the Committee with interlocking bricks
6.	Path way - 2		
7.	Seating plaza	:	Recommended by the committee and informed to the Chief Engineer, APTDC Ltd., to construct semi permanent structure with approval of Prl.Chief Conservator of Forests(HoFF) Andhra Pradesh, Guntur,
8.	Land Scape	:	Approved by the Committee.
9.	Gazebo	:	Recommended by the committee and informed to construct semi permanent structure with approval of Prl.Chief Conservator of Forests(HoFF) Andhra Pradesh, Guntur,

Nelapattu Bird Sanctuary:

1.	Compound wall with chain link	All the works are approved by the Committee.
2.	Road & Path way	
3.	Tourist club house temporary structure with Mangalore tiled roofing	
4.	Vehicle parking	
5.	Landscape with plantation	
6.	Renovation of existing cottages	
7.	Precast stone benches	
8.	Watch tower (temporary structure with steel girders)	
9.	Wooden Cottages (structure)	Recommended by the committee and informed to construct semi permanent structure with approval of Prl.Chief Conservator of Forests(HoFF) Andhra Pradesh, Guntur,

Finally the Collector & District Magistrate has informed to the Divisional Forest Officer, Wildlife Management Division, Sullurpet to take immediate action to remove the electrical transformers, cable lines already erected to the Aqua ponds in Eco-Sensitive Zone area of Pulicat Bird Sanctuary after declaration of Gazette Notification D126.06.2015.

The Divisional Forest Officer, Wildlife Management Division, Sullurpet, has thanked to all the participants of the meeting.

U. Mahalingam
Divisional Forest Officer,
Wildlife Management Division,
Sullurpet.

Raju
10/08
Collector & District Magistrate,
SPSR Nellore District,
Nellore.



Dated: 13.11.2017

Minutes of the meeting Eco Sensitive Zone of Pulicat Bird Sanctuary
with the following Officers by the Collector & District Magistrate, SPS Nellore
at Collector's Camp Office, Nellore

Officers Present :

1. The Collector & District Magistrate, Nellore
2. The Joint Collector, Nellore
3. The Divisional Forest Officer, Territorial, Nellore.
4. The Divisional Forest Officer, Wild Life Management, Sullurpet
5. Environmental Engineer, Pollution Control Board, Nellore
6. Revenue Divisional Officer, Naidupet
7. Joint Director, Fisheries, Nellore
8. Representative (JEE) of the APSPDCL, Chittampur
9. The Town Planning Supervisor, Sullurpet
10. Biodiversity Board Member, Nellore.

During the review meeting the following discussions were taken by the
Monitoring Committee of Eco Sensitive Zone of Pulicat Bird Sanctuary.

AGENDA OF THE MEETING:

1. Aqua culture issues

Since all the Departments are entertaining applications through Meeseva only and on such applications the departments concerned are requesting for clearance from Forest Department, the committee has decided to follow the same procedure in case of Eco Sensitive Zone.

2. Eviction of Transformers in Eco Sensitive Zone

The Electrical Authorities have informed that, they will remove the Electrical connections that were installed in the Eco Sensitive Zone within three days. The Collector & District Magistrate, Nellore instructed to file a complaint if the electrical connections were not removed along with the removal of the transformers and electrical poles.

3. Bharath Petroleum Unit at Tada

The Divisional Forest Officer, Wild Life Management, Sullurpet shall follow the guidelines and take appropriate action as per rules. The appeal is available to applicant before the monitoring committee in case the applicant is aggrieved by the orders of Divisional Forest Officer, Wild Life Management, Sullurpet.

4. Raghava Textiles

The Divisional Forest Officer, Wild Life Management, Sullurpet shall follow the guidelines and take appropriate action as per rules. The appeal is available to applicant before the monitoring committee in case the applicant is aggrieved by the orders of Divisional Forest Officer, Wild Life Management, Sullurpet.

5. Eco Sensitive Zone notification of Nelapattu Bird Sanctuary

The Divisional Forest Officer, Wild Life Management, Sullurpet has submitted notification to all the members of Monitoring Committee and Officers present during the meeting.

V. Srinivas
12.11.17
Divisional Forest Officer,
Wild Life Management,
Sullurpet.

R. Mutyalara
13/11
Collector & District Magistrate,
SPS Nellore District.

To
The Collector & District Magistrate, Nellore
The Joint Collector, Nellore
The Divisional Forest Officer, Territorial, Nellore
The Divisional Forest Officer, Wild Life Management, Sullurpet
Environmental Engineer, Pollution Control Board, Nellore
Revenue Divisional Officer, Naidupet
Joint Director, Fisheries, Nellore
Representative (JEE) of the APSPDCL, Chittampur
The Town Planning Supervisor, Sullurpet
Biodiversity Board Member, Nellore.

MINUTES OF THE MEETING HELD ON 12.03.2018 WITH MONITORING COMMITTEE OF ECO-SENTIVE ZONE OF PULICAT BIRD SACNTUARY IN THE O/o COLLECTOR AND DISTRICT MAGISTRATE SPS NELLORE.

The following officers are present:

1. Collector and District Magistrate, SPSR Nellore District. : Charman of Monitoring Committee
2. Divisional Forest Officer, WLM Division, Sullurpet. : Member Secretary
3. Executive Engineer, APCCB, SPSR Nellore. : Member
4. Town Planning Officer, Sullurpet Municipality, Sullurpet. : Member
5. Divisional Electrical Engineer, Operation, APSPDCL, Gudur. :
6. Asst. Divisional Electrical Engineer, Operation, APSPDCL, Kota. :
7. Asst. Electrical Engineer, Operation, APSPDCL, Chittamur. :
8. Forest Range Officer, Pulicat Bird Sanctuary, Sullurpet. :

At the outset, the District Collector and Magistrate, SPSR Nellore District has welcomed all the members of Monitoring Committee of Eco-Sensitive Zone of Pulicat Bird Sanctuary and special invitees during the meeting. The following items were discussed and also discussed the procedure to be followed for getting approval from the higher ups of Forest Department

1. Aqua culture issues:

To obtain electricity to the Aqua farms in Chittamur Mandal which shares the boundary of Eco-Sensitive Zone of Pulicat Bird Sanctaury, a joint survey in the farmer fields is being organized by the Forest Department along with the Revenue Department and Electricity Department. The joint survey is being organized based on the recommendation from the DEE/O/APSPDCL, Gudur. The Collector and District Magistrate, SPS Nellore, instructed to follow the same procedure involving the (3) Departments.

2. Eviction of transformers in Eco-Sensitive Zone:

The Collector and District Magistrate, SPS Nellore, instructed the DEE/O/APSPDCL, Gudur, ADE/O/ APSPDCL Kota, and AEE / O/ APSPDCL Chittampur, to remove the electrical connections that were erected in the Eco-Sensitive Zone of Pulicat Bird Sanctuary in contravention to the NOCs issued to the six (6) farmers. The Collector and District Magistrate, SPS Nellore, intimated that, the next monitoring committee meeting on Eco-Sensitive Zone of Pulicat Bird Sanctuary will be held on 26.03.2018. and instructed the participants from the APSPDCL to remove the electrical connections immediately. The Collector and District Magistrate, SPS Nellore, instructed the Divisional Forest Officer, WLM Division, Sullurpet, to book a case under the provisions of Environment (P) Act 1986 on the DEE/O/APSPDCL, Gudur, ADE/O/APSPDCL, Kota and AEE/O/APSPDCL, Chittampur, if they could not remove the electrical transformers by 25.03.2018.

3. Bharath Petroleum, Tada

- M/s. Bharat Petroleum Corporation Ltd. (BPCL) Has been operating above ground storage & Handling of petroleum products unit at Tada Depot, GNT Road, SPSR Nellore District before notification of the Eco-Sensitive Zone of Pulicat Bird Sanctuary with the following storage capacities :-

S.No	Products	Storage capacity
1.	Motor spirit	200 KL
2.	Diesel	958 KL
3.	Ethanol	20 KL
4.	Furnace Oil	20 KL

- The DFO (WMD), Sullurpet addressed a letter to the Pollution Control Board, Regional Office, Nellore on 21.11.2017 with regard to the proposal of M/s. BPCL, Tada to provide 5 Nos. of underground storage tanks of 200 M³ each.

- The EE, APPCB, R.O, Nellore addressed a letter to the DFO WLM Division, Sullurpet on 27.11.2017 on the proposal of BPCL Depot, Tada stating that the underground storage Tank is more safer than the above ground storage Tank and requested to place this proposal before the District Level Monitoring Committee to take a decision to provide underground storage tank of capacity of 858 M³ only.
- The committee noted the observations made by Dr. G.V. Gopal, Scientist, WII, Dehradun and Member, Monitoring Committee (ESZ, Pulicat Bird Sanctuary). The Scientist from WII, Dehradun, opined that, though the underground structures are more safer but not recommended, because it involves handling of hazardous substances and these products are prohibited as per Eco-Sensitive Zone Notification of Pulicat Bird Sanctuary.
- The District Collector & the Chairman of the Committee has also opined that, if the Depot having the underground storage tank of the same capacity in place of the existing above the ground, there may not be adverse impact on the surrounding environment.

After detailed discussions, the Committee ^{has resolved to} recommended to Prl. Chief Conservator of Forest (CWLW), Govt. of A.P., to issue necessary permission to M/s. BPCL, Tada for establishing underground storage tanks of capacity of 858 M³ i.e. without increasing present storage capacities.

[Signature]
12.3.18
Divisional Forest Officer,
Wildlife Management Division,
Sullurpet

[Signature]
12/03/18.
Collector and District Magistrate,
SPSR Nellore District,
Nellore

**MINUTES OF MONITORING COMMITTEE MEETING OF
ECO – SENSITIVE ZONE OF PULICAT BIRD SANCTUARY
HELD ON 03.09.2020 AT COLLECTOR’S CAMP OFFICE,
SPSR NELLORE**

The Following Officers are Present:

1. The Collector and District Magistrate, SPSR Nellore
2. The District Forest Officer, Territorial Division, SPSR Nellore.
3. The Divisional Forest Officer, Wildlife Management Division, Sullurpet, SPSR Nellore.
4. The Joint Director of Fisheries, SPSR Nellore.
5. The Superintending Engineer, APSPDCL, SPSR Nellore.
6. The Superintending Engineer, Panchayath Raj, SPSR Nellore.
7. The Executive Engineer, Pollution control Board, SPSR Nellore.
8. The Executive Engineer, APSPDCL, Gudur, SPSR Nellore.
9. The Deputy Executive Engineer, APSPDCL, Kota, SPSR Nellore
10. The Forest Range Officer, Pulicat Bird Sanctuary, Sullurpet, SPSR Nellore.

The Collector and District Magistrate, SPSR Nellore has welcomed all the Officers who have attended for the meeting and briefed the agenda to be discussed in the monitoring Committee Meeting and initiated discussion.

1. Erection of transformers and transmission lines to the Aqua ponds in the Eco-Sensitive Zone.

The Divisional Forest Officer, Wildlife Management Division, Sullurpet has explained that, the Aqua culture is a prohibited activity in the Eco-Sensitive Zone of Pulicat Bird Sanctuary. There are complaints and reports that certain aqua ponds were dug up within the Eco-Sensitive Zone and to these ponds transformers and electrical connections were provided. The Eco-Sensitive Zone notification of Pulicat Bird Sanctuary came in to effect with dt: 26th June 2015 and the aqua ponds that were dug up after the Eco-Sensitive Zone notification date shall have to be considered as illegal. The issue of erection of transformers to the aqua ponds have been reported to the Deputy Executive Engineer, APSPDCL, (Operations), Gudur, vide Rc.No37/2017/S2, dt:17/09/2019 and dt:16/07/2020 and action was awaited for conducting joint survey and removal of the illegal transformers and transmission lines. It is noticed that, in some areas transformers were installed outside the Eco-Sensitive Zone and from these transformers, new transmission lines were laid to the aqua ponds that were located inside the Eco-Sensitive Zone and as these activities are prohibited and such transmission lines shall have to be removed.

The Officials of APSPDCL and DFO, WLM Division Sullurpet are instructed to conduct joint inspection and list out all the illegal transformers and transmission lines to the aqua ponds inside the Eco-Sensitive Zone that were formed after date of notification of Eco-Sensitive Zone of Pulicat Bird Sanctuary and remove them after due procedure. More over no further permissions shall be issued to the Aqua ponds and transformers, electrical lines to the aqua ponds in the villages that are located in Eco-Sensitive Zone.

Action: APSPDCL authorities / DFO WLM, Division, Sullurpet.

2. Laying of gravel road from Vemuguntapalem to Perantalamitta in Kogili Panchayat of Chittamur Mandal:

The local villagers of above villages requested permission for formation of gravel road in the existing cart road from Vemuguntapalem to Perantalamitta in Kogili Panchayat of Chittamur Mandal. A part of the above road falls in the Eco-Sensitive Zone of Pulicat Bird Sanctuary and as per the notification, strengthening and widening of the existing road in the Eco-Sensitive Zone is a regulated activity and required permission from the Monitoring Committee headed by the District Collector. The joint inspection of the above road was completed on dt: 10.08.2020 by the staff of Divisional Forest Officer (Territorial), Nellore, Divisional Forest Officer, WLM Division, Sullurpet, Mandal Thasildar, Chittamur and Mandal Parishath Development Officer, Chittamur. According to the joint inspection report, it is submitted that, a part of the road falls inside the Eco-Sensitive Zone and part of it falls outside the Eco-Sensitive Zone of Pulicat Bird Sanctuary. the total length of the road is 2.29 km.

Tabular data with the Survey numbers that fall in the Eco-Sensitive Zone.

Sy.No's	Length of road falls inside the Eco-Sensitive Zone	Remarks (Classification of the survey number as per Revenue records)
546 (Part)	83 Mts	Bandi Poramboku (another 140 Mts falls outside the ESZ)
547	197 Mts	Bandi Poramboku
550	261 Mts	Bandi Poramboku
552	290 Mts	Bandi Poramboku
556	264 Mts	Bandi Poramboku
519	88 Mts	Bandi Poramboku
Total	1183 Mts	

As seen from above the length of road that falls in Eco-Sensitive Zone is 1183 Mts and these survey numbers are classified as Bandi Poramboku. The existing cart road can be strengthened with the gravel road and it does not require any Environment clearance.

Action: MPDO, Chittamur / Mandal Thasildar, Chittamur.

3. Conversion of Agriculture lands in Eco-Sensitive Zone for Commercial activities:-

The Monitoring Committee has decided that no agriculture land shall be converted for commercial activities in Eco-Sensitive Zone area.

Action: Sub-Collector, Gudur / RDO, Naidupeta.

Divisional Forest Officer (FAC),
Wildlife Management Division,
Sullurpeta.

Collector & District Magistrate,
SPSR Nellore.